

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/Decision: 24.11.2017

Appeal No. E/309,593,594/2011 EX [DB]

[Arising out of the Order in Original No. 20/Comm./Meerut-I/2010 dated 29.10.2010 Passed by Ld. Commissioner of Central Excise, Meerut-I]

Shri Piyush Jain
The Rishabh Velveen Ltd.
Shri U.C. Jain, Director

... Appellant

Vs.

CCE, Meerut I

... Respondent

Appearance:

Present Shri P.R. Mullick, Hemant Bajaj, Advocate for the appellant

Present Shri H. Saini, DR for the respondent

Coram: Hon'ble Justice Dr. Satish Chandra, President
Hon'ble V. Padmanabhan, Member (Technical)

FINAL ORDER No. 58221-58223/2017

Per: Justice Dr. Satish Chandra

1. All the appeals have been filed against the Order-in-Original No. 20/2010 dated 29/10/2010. The period of dispute is 10/09/2003 to 08/07/2004.
2. Heard Shri P.R. Mullick & Hemant Bajaj, Ld. Counsels for the appellant and Shri H. Saini, Ld. DR for the Revenue.
3. Vide order dated 23nd March, 2012, the Tribunal has asked the appellant, M/s Rishabh Velveen Ltd. to make the pre-deposit. However, the condition of pre deposit in the case of penalty was waved pertaining to Shri Piyush Jain and Shri Yusuf Jain.
4. Being aggrieved, the main appellant, M/s Rishabh Velveleen Ltd. has filed appeal before the Hon'ble Uttrakhand High Court (Central Excise Appeal No. 2/2016) where on 26/11/2012, the Hon'ble High

Court by an Interim order has stayed further proceedings, including the regulatory proceedings in the matter.

5. In view of above, the liberty is granted to all the appellants to come again after having the said final order of Hon'ble High Court (supra) but within the prescribed time, if advised so,

6. with the aforesaid liberty, 2 all the appeals are disposed of.

[Order Dictated and Pronounced in the open court]

(V.Padmanabhan)
Member (Technical)

(Justice Dr. Satish Chandra)
President

Rekha